Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting of NC-V meeting due for 19.02.2009 but actually held on 05.03.2009

The Meeting No. 47/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 19.02.2009 but actually held on 05.03.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their designation	Department
No		
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
3.	Sh. G.D.Giri, Vice President, M/s Shahi Exports	Nominee, AEPC
4.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
5.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 47/84-ALC3/2008 MEETING DATE : 19.02.2009

Case No.:7/45/84-AL	Party Name:KLAS	S INTERNATIONAL, Meet No/Date:47/84-2	ALC3/2008 Status: Deferred
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	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date: 16.04.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed				

that status called regarding the case as to whether adhoc norms have been ratified by ALC or not is still awaited from R.A and the firm. It was therefore decided to remind them again and defer the case for re-listing on 16.04.2009.

	Case No.:1/43/84-ALC3/2008	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:47/84-ALC3/2008 19.02.2009	Status: Approved
	HQ File :01/84/050/00432/AM09/	RLA File :02/24/040/00222/AM09/	Lic.No/Date:0210122141 13.01.2009	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and we through the Sketch, Measurement submitted by the firm. The Committee after detailed deliberations consultation with representatives of technical authorities present in the meeting decided to ratify the advantant authorization issued in this case as detailed below: - (i) Items of import at S.No.1, 2 and 3 may be allowed with 2% wastage i.e as applied by the firm. (ii) Items of import from S.No. 4 to 11 may be allowed with 2% wastage i.e as applied by the firm.				

HQ File :01/84/050/00453/AM09/ RLA File :05/24/040/00705/AM09/ Lic.No/Date:0510235997 Defer Date:02.04.200		Case No.:1/47/84-ALC3/2008		Meet No/Date:47/84-ALC3/2008 19.02.2009	Status: Deferred
	$\ _3$	HQ File :01/84/050/00453/AM09/			Defer Date:02.04.2009

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for relisting on 02.04.2009.

	5	Meet No/Date:47/84-ALC3/2008 19.02.2009	Status: Deferred
HQ File :01/84/050/00454/AM09/		Lic.No/Date:3210039704 10.02.2009	Defer Date:02.04.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. Further, it was also observed that on the export side Style No. has not been mentioned, which is mandatory in terms of Policy Circular No. 34 dated 24.03.2008. It was therefore decided to advise firm as well as R.A to do the needful and defer the case for re-listing on 02.04.2009.

Case No.:3/47/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	10.02.2000	Status: Approved
HQ File :01/84/050/00455/AM09/		Lic.No/Date:0610015100 10.02.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-14 except item at S.No. 30 wherein the (i) word 'relevant' should be added and allowed on net to net basis with accountability clause.
- The item of import at S.No. 31 may be allowed on net to net basis with accountability clause. (ii)
- The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed (iii) in the SION.

Case No.:4/47/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:47/84-ALC3/2008 19.02.2009	Status: Approved
HQ File :01/84/050/00456/AM09/	RLA File :06/24/040/00059/AM09/	Lic.No/Date:0610015101 10.02.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 31 wherein the (i) word 'relevant' should be added and allowed on net to net basis with accountability clause.
- The item of import at S.No. 32 may be allowed on net to net basis with accountability clause. (ii)
- (iii) The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/47/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:47/84-ALC3/2008 19.02.2009	Status: Approved
HQ File :01/84/050/00457/AM09/	RLA File :06/24/040/00061/AM09/	Lic.No/Date:0610015102 10.02.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of

technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-12 except item at S.No. 14 wherein the (i) word 'relevant' should be added and allowed on net to net basis with accountability clause.
- The item of import at S.No. 12 i.e Releasing Agent may be allowed within the overall Qty. of Catalyst (ii) allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/47/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	10.02.2000	Status: Approved
HQ File :01/84/050/00458/AM09/	RLA File :06/24/040/00062/AM09/	Lic.No/Date:0610015103 10.02.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-10 except item at S.No. 13 wherein the (i) word 'relevant' should be added and allowed on net to net basis with accountability clause.
- The item of import at S.No. 31 may be allowed on net to net basis with accountability clause. (ii)
- (iii) The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

Case No.:7/47/84-ALC3/2008	Party Name:RICHA & CO		Status: Deferred
HQ File :01/84/050/00459/AM09/	RLA File :05/24/040/00713/AM09/	Lic.No/Date:0510236191 11.02.2009	Defer Date:02.04.2009
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for relisting on 02.04.2009.

Manual agenda case

Case No. 664 M/s Matrix Clothing (P) Ltd. New Delhi			
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/235/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 0510202503			
dated 13.04.2007 – under F	dated 13.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the Sketch, Drawing and Measurement submitted by the firm and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to enhance the Qty. of import item from 0.95 Sq mtrs/Pc to 1.1195 Sq mtr/Pc in partial modification of its earlier decision taken on 07.06.2007.

Case No. 665	M/s Gulati Exports House, New Delhi

NC 47/09 dt. 19.02.2009	F.No. 01/84/162/630/AM-09/DES-V
Ratification of input output	norms against Advance Authorization No. 0510232753
dated 16.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A letter dated 05.02.2009, firm have already surrendered the advance authorization unutilized and the same has been cancelled. In view of this Committee decided to withdraw this case from agenda.

Case No. 666	M/s Gulati Exports House, New Delhi	
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/631/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510233296		
dated 24.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither submitted the CAD/CAM, Measurement nor mentioned Style No. on the export side, which is mandatory in terms of Policy Circular No. 34 dated 24.03.2008. It was therefore decided to advise firm as well as R.A to do the needful and defer the case for re-listing on 02.04.2009.

Case No. 667 M/s Gulati Exports House, New Delhi		
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/636/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510232367		
dated 11.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither submitted the CAD/CAM, Measurement nor mentioned Style No. on the export side, which is mandatory in terms of Policy Circular No. 34 dated 24.03.2008. It was therefore decided to advise firm as well as

R.A to do the needful and defer the case for re-listing on 02.04.2009.

Case No. 668 M/s Gulati Exports House, New Delhi		
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/635/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510232756		
dated 16.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A letter dated 05.02.2009, firm have already surrendered the advance authorization unutilized and the same has been cancelled. In view of this Committee decided to withdraw this case from agenda.

Case No. 669 M/s Gulati Exports House, New Delhi		
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/634/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510232758		
dated 16.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A letter dated 05.02.2009, firm have already surrendered the advance authorization unutilized and the same has been cancelled. In view of this Committee decided to withdraw this case from agenda.

Case No. 670	670 M/s Gulati Exports House, New Delhi	
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/633/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510232495		
dated 12.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither submitted the CAD/CAM, Measurement nor mentioned Style No. on the export side, which is mandatory in terms of Policy Circular No. 34 dated 24.03.2008. It was therefore decided to advise firm as well as R.A to do the needful and defer the case for re-listing on 02.04.2009.

Case No. 671	M/s Gulati Exports House, New Delhi		
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/632/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0510233924 dated 24.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither submitted the CAD/CAM, Measurement nor mentioned Style No. on the export side, which is mandatory in terms of Policy Circular No. 34 dated 24.03.2008. It was therefore decided to advise firm as well as R.A to do the needful and defer the case for re-listing on 02.04.2009.

Case No. 672	No. 672 M/s Birla VXL Ltd., Faridabad	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/539/AM-04/DES-V	
Ratification of input output norms against Advance Authorization No. 0510109220		
dated 20.11.2003.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Sushil Mehta an authorized representative of the firm, who appeared for personal hearing. He explained the case alongwith relevant details pertaining to this case. It was observed that Qty. of import item No. 1, 2 and 3 are justified as per ALC minutes No. 43/04 dated 29.01.2004 and Qty. of item of import No. 4, 5 and 6 are justified as per ALC minutes No. 47/04 dated 26.02.2004. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export	Import item	Qty. allowed per unit of export
item		product
Men's	Woven fabric blended spun yarn	1) 2.15 Sq mtrs.
Trousers	2) Star Spun Pocketing	2) 0.66 Sq mtr.
	3) Banroll 1-3/8" width	3) 1.2 Yards
	4) Waist Band 2 1/8 " width	4) 1.35 Yards
	5) Slotted Waist Bank 2 1/4" width	5) 1.35 Yards

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 673	lo. 673 M/s Chelsea Mills, New Delhi	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/546/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0510200791		
dated 12.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm could not attend the Personal Hearing. It was therefore decided to give another P.H and defer the case for re-listing on 26.03.2009.

Case No. 674	M/s Chelsea Mills, New Delhi
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/600/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510205902	
dated 06.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm could not attend the Personal Hearing. It was therefore decided to give another P.H and defer the case for re-listing on 26.03.2009.

Case No. 675	M/s Roxton (Italy) Clothing Pvt. Ltd., Mumbai –ref. from PC-IV Section
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/617/AM-09/DES-V
Genuine difficulties at Customs – DFRC/DFIA	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the General Note for Textile Product, for import/export, the fabric flexibility of GSM upto +/-10% is allowed.

Committee also perused the Policy Circular No.30 (RE-05) 2004-09 dated 10.10.2005. Further, it was also observed that as per ITC (HS) code system either Polyester or Cotton or any other material, if is more than 85% in the product, it is classified under that code and Customs allow the same if import is not under any license whether DFRC or DFIA. It was felt that for the composition of fabrics, in SION, where 100% composition is mentioned, the fabric flexibility of GSM as per ITC (HS) code may also be applied in Advance authorization under DFRC. Accordingly, Policy Division may issue necessary Policy Circular to the effect that the same permissible fabric flexibility of GSM may be applied for blended/composition fabric in ITC (HS) code system also.

Policy Division may be informed accordingly.

Case No. 676	M/s Torpedo Shoes (P) Ltd,. Kanpur
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/126/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610013344	
dated 07.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import at S.No.1 and 2 may be allowed on net-to-net basis with accountability clause. (i)
- The items of import at S.No.3 and 4 may be allowed @ 1.05 Sq ft. for per Sq ft. in the export product. (ii)
- The items of import from S.No.5 to 8 may be allowed as per SION at S.No. G-14. (iii)
- The description of import item No. 3 may be amended to read as 'Synthetic upper material (three layer (iv) laminated textiles of Cotton & Polyester of GSM-1050).
- The description of import item No.4 may be amended to read as '100% Polyester of GSM-220). (v)

Case No. 677	M/s Vigneshwara Exports Ltd, Mumbai	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/271/AM-09/DES-V	
• •	Ratification of input output norms against Advance Authorization No. 0310473529 dated 06.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis. For the export of Fitted Bed Sheet against the import of relevant bed sheet on net to net basis with accountability clause. Brand and specification of imported item (including size, GSM, fabric composition, special finish, if any) should match in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 678	M/s Vardhman Textiles Ltd,. Ludhiana	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/414/AM-05/DES-V	
Ratification of input output norms against Advance Authorization No. 3010038411		
dated 08.11.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and perused the Bill of Entry No. 2354 dtd. 02.09.2005 and 1770 dtd. 04.07.2005 submitted by the firm against the A/A in question and found that the description of export item mentioned therein is ' 100% cotton finished fabric', which is exactly the same as mentioned in the A/A. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the description of export item '100% cotton finished fabric' against the subject advance authorization. R.A may be advised to

regularize the case accordingly for issue of EODC.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 679	M/s Indian Acrylics Ltd,. Sangrur
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/639/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010058879 dated 24.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing items of import as per SION at S.No. A-1764 except, Sodium Meta Bisulphite' since firm have not given justification for the use of it either in Flow Chart or Process description.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 680	M/s I.D.T Clothing Pvt. Ltd,. Mumbai
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/638/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310498381	
dated 17.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing item of import @ 2.90 Sq mtrs/Pc against export item No.1 (Taking cue from SION at S.No. J-272) and the item of import @ 2.15 Sq mtrs/Pc agaist export item No.2 (Taking cue from SION at S.No. J-175).

Case No. 681	M/s Premier Enterprises, Tuticorin
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/637/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 3510025251 dated 01.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 1% wastage on item of import. Firm have to account for 1530 Kgs in the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 682	M/s Hunter Douglas India Pvt. Ltd.	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/202/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0310449663		
dated 07.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that NC has already decided that a team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida shall visit the unit of applicant firm as well as SEZ unit at Chennai to ascertain the wastage of each item of imports in this case. It was therefore decided to replace this case before NC on receipt of report of the team.

Case No. 683	M/s Richa & Co., New Delhi
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/588/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510170981	
dated 02.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have already submitted the information/details to DC (MSME) and the same is under examination. It was therefore decided to await comments from them and defer the case for re-listing on 02.04.2009.

Case No. 684	M/s Richa & Co., New Delhi
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/211/AM-07/DES-V

Ratification of input output norms against Advance Authorization No. 0510187513 dated 26.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have already submitted the information/details to DC (MSME) and the same is under examination. It was therefore decided to await comments from them and defer the case for re-listing on 02.04.2009.

Case No. 685	M/s Richa & Co., New Delhi
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/623/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510171691	
dated 12.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have already submitted the information/details to DC (MSME) and the same is under examination. It was therefore decided to await comments from them and defer the case for re-listing on 02.04.2009.

Case No. 686	M/s Richa & Co., New Delhi	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/97/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0510183229		
dated 24.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have already submitted the information/details to DC (MSME) and the same is under examination. It was therefore decided to await comments from them and defer the case for re-listing on 02.04.2009.

Case No. 687	M/s Ganga Acrowool Ltd., Ludhiana	
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/640/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 3010058852		
dated 20 11 2008 – under Para 4 7 of HBP (Vol.I) 2004-2009		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given justification for asking higher range of denierage more than as permissible in terms of General Note for Textile No. 1. Hence, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:-

- Item of import at S.No.1 i.e Acrylic Fibre (1 3 D) may be allowed with 5% wastage. (i)
- Item of import at S.No.2 i.e Acrylic Fibre (4 –6D) may be disallowed (ii) and deleted from the list.
- (iii) Item of import at S.No.3 i.e Cationic Dyes may be allowed with 2% wastage by weight of Acrylic in export item.
- Item of import at S.No.4 i.e Dyes and Chemicals shall be restricted to 14% of FOB value within the (iv) overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 688	Ref. from GRC in r/o M/s Cotton Jersey, Noida	
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/209/AM-09/DES-V	
Regarding amendment in import license for Target Plus Scheme.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by GRC, hence, it was decided to withdraw this case from agenda.

Case No. 689	M/s Cliovenus Inc., Bangalore	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/371/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0710060962		
dated 07.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and went through the reply submitted by the firm called for therein. The Committee after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from

SION, J-123 by allowing 28% wastage on item of import as detailed below: -

S.	Export item	Export	Import item	Qty. allowed
No		Qty.		
1	Dyed 100% Mulberry Silk yarn (degummed) in cones		Mulberry Raw Silk yarn of any grade (other than dupion) Denneir- 20/22D	422.40 Kgs
2	Dyed Dupion Silk yarn (degummed) in cones	440 Kgs	Dupion Silk yarn (gummed & untwisted) Dennier 100/120	563.20 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 690	M/s Apparel Merchandising Co., New Delhi	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/359/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510230066		
dated 29.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have already submitted the information/details to DC (MSME) and the same is under examination. It was therefore decided to await comments from them and defer the case for re-listing on 02.04.2009.

Case No. 691 M/s Lakshmigraha Apparel Pvt. Ltd, Coimbatore	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/353/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210033573	
dated 06.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in

this case as detailed below: -

Export Product	Export	Import Product	Qty. allowed per Pc of export
	Qty.		product.
1) Flame	8500	1) Vat Dyes	1) 1.5% on cotton content
Retardant	Pcs.	2) Flavacon WP	2) 400 gms/Kg of export
woven jacket		3) Ukadan MHR	product.
		4) Silastal UT8043	3) 52 gms/Kg of export product.
		5) Silastan NSI Konz	4) 20 gms/Kg of export product.
2) Flame	8500 Pcs	6) Ntech sewing	5) 2 gms/Kg of export product.
Retardant		thread	6) Net to net with accountability
woven Pant		7) CFC Zipper	clause
			7) Net to net with accountability
			clause

Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 692 M/s Nath Bros Exim, New Delhi		
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/186/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510103192		
dated 23.09.2002 and 0510139156 dated 28.09.2004.		

Decision: The Committee considered the case as per agenda after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per report of team of officers from DC (MSME) and R.O, TC, Noida, who visited the unit of applicant firm as detailed below: -

Export	Adv. Autho. No.	Import item	Qty. allowed per Pc of
Product			export product.
100% Silk	0510103192 dated	100% Silk fabric	1.70 Sq mtrs

Girl Skirt with	23.09.2002		
lining			
100% Natural	0510139156 dated	100% Natural Silk	4.65 Sq mtrs.
Silk Ladies	28.09.2004	fabric	
Skirt			

The GSM should match in import & Export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 693 M/s Indorama Synthetics (India) Ltd,	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/376/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 1110018961	
dated 14.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the reply submitted by the firm called for therein. The Committee after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per SION, A-1790. Since, firm have not given justification for the use of Heat transfer Oil, hence the same cannot be allowed. As per firms letter dated 19.01.2009 requesting for deletion of item of import No. 10, hence, the same may be disallowed. The item of import No. 11 as per Packing Policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 694	M/s J.M.A Manufacturing Pvt., Ltd.	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/169/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 05102227789		
dated 18.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting and decided to call for the following information/documents from firm: -

Technical specification of material & GSM of import item alongwith their width;

(ii) Net content of each fabric in Sq mtr. in each of the export product.

The case stands deferred for re-listing on 02.04.2009.

Case No. 695	M/s Uniworth Textiles Ltd, Kolkata	
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/648/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0210103166		
dated 16.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 8% wastage on the item of import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 696	M/s Texport Syndicate (India) Ltd, Mumbai	
NC 47/09 dt. 19.02.2009	F.No. 01/84/162/1027/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0310441360		
dated 30.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them, hence decided to defer the case for re-listing on 02.04.2009.

Outside agenda case

Case No. 1	M/s I.D.T Clothing Pvt. Ltd,. Mumbai	
NC 47/09 dt. 19.02.2009	F.No. 01/84/50/355/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0310431883		
dated 06.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Vinay Khetan, an authorized representative of the firm, who appeared for personal hearing. He explained the case stating that in this case undyed fabrics is dyed first and then stitched to garments. In this case process of dyeing of fabric is involved. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify this case taking cue from SION, J-272 by allowing the relevant fabric @ 2.90 Sq mtrs./Pc in partial modification of earlier decision taken on 13.03.2008.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	M/s J.B.Exports, Surat	
NC 47/09 dt. 19.02.2009	F.NO.1/84/50/737/AM06-DES-V	
Ratification of input output norms against Advance Authorization No. (1) 5210018517		
dated 18.11.2005 (2) 52	10018799 dated 6.1.2006 and (3) 5210018943 dated	
16.2.2006		

Decision: - The Committee considered this case as per agenda alongwith other relevant papers and observed that as per findings/conclusion of the team of Norms Committee, who had visited the unit of the firm. Since, the machines & manufacturing process being used by the unit were not modernized and upto the mark, Committee felt that there is a scope to reduce the total wastage at every stage recommended (44.82%) by team in this case. In this case O/o TC, Mumbai vide their letter dated 08.06.2006 have also sent their written comments recommending 56% wastage on polyester grey fabrics for the production of 1 Sq mtr. of export product. Subsequently, O/o TC, Mumbai after

conducting spot study in consultation with their regional office, have also sent their revised written comments by recommending 14.5% wastage by weight basis for polyester grey fabrics. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that total wastage of 44.82% on weight wise for import item i.e 100% Polyester Grey Fabric as allowed in the NC meeting held on 26.06.2008 in respect of Advance authorization No. 5210018943 dated 16.2.2006 issued to the applicant firm needs to be reviewed as firm instead of installing technically upgraded machinery use/follow the obsolete machinery and manufacturing process. Therefore, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to revise the total wastage allowed on weight-wise i.e from 44.82% to 30% for import item i.e 100% Polyester Grey Fabric and Disperse Dyes of 100% strength @ 2% of weight of polyester content in the export product in respect of all the three advance authorizations (1) 5210018517 dated 18.11.2005 (2) 5210018799 dated 6.1.2006 and (3) 5210018943 dated 16.2.2006 issued to M/s J. B. Exports even though the actual wastage, as assessed by team who visited the unit of the firm, is much more. It was decided to restrict this wastage only in these three advance authorizations of the firm. It was also decided that the description of export item may be amended to read as "Made-ups from 100% Polyester Dyed/Printed fabric specially processed with weight reduction, peaching and seer sucker process".

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.